

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.218/99  
M.A.No.225/99

with

O.A.No.376/99

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 26th day of November, 1999

O.A.No.218/99:

1. Karambir Singh  
s/o Zile Singh  
r/o 128, Vijay Nagar  
Delhi - 110 040.
2. Beg Raj  
s/o Sh. Sadiram  
r/o Y-463, Gali No.18  
Vijay Park  
Moujpur, Delhi-110 053.
3. Rajesh-I  
s/o Trilok Singh  
r/o H.No.693, Z Timarpur  
Delhi - 110 054.
4. Ravinder Singh  
s/o Daya Chand  
r/o T-704/4, Gali No.4  
Baljeet Nagar  
Delhi - 110 008.
5. Anil Kumar  
s/o Daya Nand  
r/o H.No.528, V & P.O.Murdka  
Delhi - 110 041.
6. Satish Kumar  
s/o Om Prakash  
r/o H.No.1403, Kalyanwas  
DDA Flat, Delhi.
7. Rajesh Kumar II  
s/o Charan Dass  
r/o H.No.194, Shiv Mandir  
Wazirabad  
Delhi.
8. Davinder Kumar  
s/o Sube Singh  
r/o Vill. Singhla  
P.O. Tikrikhurd  
Delhi - 110 040.
9. Suresh Kumar  
s/o Raj Roop  
C-57, Mehndra Enclave  
Delhi - 110 009.

*Jm*

10. Smt. Nirmala Devi  
w/o late Jaira Narayan  
Vill. & P.O. Mundka  
Delhi - 110 041.
11. Sukhbir Singh  
s/o Vijay Singh  
r/o Qutub Hotel  
New Delhi - 110 015.
12. Jaivir  
s/o Sh. Ram Kishan  
V & P.O. Khera, Ghari  
Delhi.
13. Fresh Bhadur  
s/o Sh. Tek Bhadur Thapa  
r/o-----
14. Sushil Kumar  
s/o Krishan Kumar @ Krishan Chand  
r/o H.No.191, Vill. & P.O.Katwara  
Delhi - 110 039.
15. Bhimsen  
s/o Gover Dhan  
r/o H.No.10578/60, Motia Khan  
Paharganj  
Delhi.

... Applicants

(By Shri D.R.Gupta, Advocate)

Vs.

1. The Chief Secretary to the  
Govt. of N.C.T. of Delhi  
5, Alipore Road  
Delhi.
2. Director of Education  
Govt. of N.C.T. of Delhi  
Old Secretariat  
Delhi.
3. The Deputy Director of Education (Sports)  
Chattarsal Stadium  
Model Town  
Delhi.

... Respondents

(By Shri S.K.Gupta, proxy of Shri B.S.Gupta, Advocate)

O.A.No.376/99:

1. Shri Charan Dass  
s/o Shri Karan Singh  
r/o 74-Khhilona Beg  
Birla Line Pampari Road  
Delhi.
2. Shri Surender Singh  
s/o Shri Vakil Yadav  
r/o V & P.O.Nangali Puna  
Delhi.

Dr

3. Shri Yoginder Singh  
s/o Shri Mahender Singh  
V & P.O. Pooth Kalan  
Delhi.

4. Shri Sunil Kumar  
s/o Shri Ram Kumar  
r/o Kishan Ganj  
Delhi.

5. Miss Geeta  
d/o Shri Ram Pal  
V & P.O. Bawana  
Delhi.

6. Shri Vinod Kumar  
s/o Shri Raj Singh  
V & P.O. Bawana  
Delhi - 110 039.

7. Shri Sunil Kumar  
s/o Shri Ishwar Singh  
V & P.O. Ladpur  
Delhi - 110 081.

(All are employed as Daily Wagers in the office of the  
Dy. Director of Education (Sports), Chhatarsal  
Stadium, Model Town, Delhi). ... Applicants

(By Shri D.R.Gupta, Advocate)

Vs.

1. The Chief Secretary to the  
Govt. of N.C.T. of Delhi  
5, Alipore Road  
Delhi.

2. Director of Education  
Govt. of N.C.T. of Delhi  
Old Secretariat  
Delhi.

3. The Deputy Director of Education (Sports Division)  
Chattarsal Stadium  
Model Town  
Delhi. ... Respondents

(By Shri S.K.Gupta, proxy of Shri B.S.Gupta, Advocate)

O R D E R (Oral)

Both the OAs involve same category of  
applicants and seeks the same relief, they are being  
disposed of by this common order.

2. The applicants in both the OAs are working  
as casual labourers in the Directorate of Education,  
Govt. of N.C.T. of Delhi. Their case is that they  
have been working for various periods with the

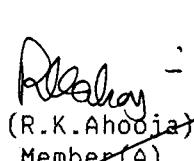
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respondents and have now become eligible for grant of temporary status in accordance with the Department of Personnel and Training's Scheme provided vide OM dated 10.9.1993. They also state that the Directorate of Education have number of Group 'D' posts available against which their cases may be considered for regularisation.

3. The respondents in their reply have stated that the applicants are not eligible to be considered against the said Scheme since they were not in engagement as casual labour on the date of the OM dated 10.9.1993.

4. I have heard the counsel. This Tribunal has, in number of cases, already decided that the OM dated 10.9.1993 is applicable to all the cases (See Kiran Kishore Vs. Union of India & Others, OA No.1696/95 dated 15.11.1995) irrespective of their date of engagement as casual labour. Therefore the applicants are entitled to be considered for grant of temporary status and regularisation in accordance with the said Scheme.

5. In view of the above position, both the OAs are disposed of with a direction to the respondents to consider the cases of the applicants for grant of temporary status in accordance with the said OM dated 10.9.1993 within a period of three months from the date of receipt of a copy of this order. Thereafter if the applicants <sup>are</sup> found to be eligible for grant of regularisation the same will also be done in their turn. No order as to costs.

  
(R.K.Aahooja)  
Member(A)

/rao/